Will the Minister of LAW AND JUSTICE be pleased to state:

a) Whether around fifty three percent of sanctioned posts in the cadre of Indian Legal Service (ILS) are vacant, and if so, the reasons therefor;

b) Whether the Government has undertaken consultation with concerned agencies like DoPT, UPSC and SSC in this regard; if so, details therefor; and

c) The steps undertaken by the Government to expedite filling-up of these vacancies in a time-bound manner?

ANSWER

MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJIJU)

(a) to (c) –

Presently around 65 out 157 posts in ILS cadre are vacant, which works out to 41% of the total cadre strength in ILS cadre. DPC proposals for filling-up vacancies falling under promotion quota out of these vacancies are being taken up with UPSC, the nodal authority to recommend appointments. Necessary steps to expedite filling-up of these vacancies expeditiously are carried out on an on-going basis.